

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 30.05.2013**

-

The meeting No.09/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 30.05.2013 in Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Kuldeep Singh, Assistant Director	MSME
3.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.09/AM-14 dated 30.05.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 9/84-ALC3/2013

**MEETING DATE** : 30.05.2013

<b>Case No.:</b> 10/5/84-ALC3/2013	Party Name: HOME FABRICS	Meet No/Date:9/84-ALC3/2013 30.05.2013	<b>Status:</b> <b>Approved</b>
------------------------------------	--------------------------	-------------------------------------------	-----------------------------------

HQ File :01/84/050/00018/AM14/

RLA File :07/24/040/00344/AM12/

Lic.No/Date:0710084554  
09.12.2011

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed Woven Flax Fabric, GSM-290	7650 Sq. meter	Semi bleached woven flax fabric, GSM-290	7803 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

2	Case No.:17/47/84-ALC3/2012	Party Name: CHIRIPAL INDUSTRIES LTD.	Meet No/Date:9/84-ALC3/2013 30.05.2013	Status: Rejected
	HQ File :01/84/050/00448/AM13/	RLA File :08/24/040/00384/AM13/	Lic.No/Date:0810118227 06.02.2013	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that in the details of statement given against the import quantity, Nylon Tow has been indicated 25,199 Kgs. against the export of 1,38,356 Sq. meter which appears unusually higher as compared to import and export quantity given in the licence. In view of this, it was not possible for the Committee to compute the requirement of inputs asked for and constrained to reject the case. RLA may take suitable consequential action accordingly.			

Case No.:2/5/84-ALC3/2013	Party Name: MAHARANI OF INDIA	Meet No/Date:9/84-ALC3/2013	Status:
---------------------------	-------------------------------	-----------------------------	---------

3			30.05.2013	<b>Deferred</b>
	HQ File :01/84/050/00010/AM14/	RLA File :05/24/040/00443/AM13/	Lic.No/Date:0510347758 28.02.2013	Defer Date: 20.06.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of information/details in support of their proposal. The Committee agreed with the request of the applicant firm and decided to defer the case for re-listing on 20.06.2013.			

4	<b>Case No.:1/5/84-ALC3/2013</b>	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:9/84-ALC3/2013 30.05.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00009/AM14/	RLA File :03/95/040/00986/AM13/	Lic.No/Date:0310728016 13.03.2013	Defer Date: 27.06.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 27.06.2013.			

5	<b>Case No.:4/5/84-ALC3/2013</b>	Party Name: CHINTOO CREATIONS	Meet No/Date:9/84-ALC3/2013 30.05.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00012/AM14/	RLA File :05/23/040/00528/AM13/	Lic.No/Date:0510349755 20.03.2013	Defer Date: 20.06.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 20.06.2013.			

	<b>Case No.:2/9/84-ALC3/2013</b>	Party Name: ALOK INDUSTRIES LTD.	Meet No/Date:9/84-ALC3/2013 30.05.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00033/AM14/	RLA File :03/94/040/01129/AM13/	Lic.No/Date:0310731212	Defer Date:

6		15.04.2013	27.06.2013
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.06.2013.			

7	<b>Case No.:10/9/84-ALC3/2013</b>	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:9/84-ALC3/2013 30.05.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00041/AM14/	RLA File :05/24/040/00011/AM14/	Lic.No/Date:0510351680 15.04.2013	Defer Date: 27.06.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.06.2013.			

8

Case No.:8/9/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84-ALC3/2013 30.05.2013	Status: Approved	
HQ File :01/84/050/00039/AM14/	RLA File :05/24/040/00012/AM14/	Lic.No/Date:0510351766 16.04.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement chart & sketch of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress made of 100% Cotton yarn dyed fabric, GSM-102+/-10% (Style No. CX8-7116351)	5500 Nos.	100% Cotton yarn dyed fabric, GSM-102+/-10%	12,100 Sq. meter
2.	Girls Dress made of 100% Viscose dyed fabric, GSM-163+/-10% (Style No. CX8-7116355)	1600 Nos.	100% Viscose dyed fabric, GSM-163+/-10%	2912 Sq. meter

3.	Girls Dress made of 100% Viscose printed fabric, GSM-163+/-10% (Style No. CX8-7116354)	2800 Nos.	100% Viscose printed fabric, GSM-163+/-10%	5320 meter	Sq.
4.	Girls Dress with Bloomer made of 64% Polyester 34% Rayon 2% Elastane yarn dyed fabric, GSM-233+/-10% and 0.44 Sq. meter of 100% Viscose printed fabric, GSM-163+/-10%, Style No.CT8-7116377	3800 Nos.	64% Polyester 34% Rayon 2% Elastane yarn dyed fabric, GSM-233+/-10%	3534 meter	Sq.
			100% Viscose printed fabric, GSM-163+/-10%	1672 meter	Sq.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:3/5/84-ALC3/2013</b>	Party Name: NASER BALI (GLOVES) PVT. LTD.	Meet No/Date:9/84-ALC3/2013 30.05.2013	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00011/AM14/	RLA File :04/24/040/00008/AM14/	Lic.No/Date:0410145239 17.04.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Golf Gloves made of knitted & crocheted fabric with Polyester, Polyurethane, Polyamide and Polyolefin.	1,44,000 Nos.	Relevant fabrics (various fabrics of knitted polyester/ poly-urethane/polyamide/polyolefin	9706 Sq. meter
			Relevant fabric (94% Nylon + 6% Span)+ 100% Polyester	4421 Sq. meter

			Relevant fabric (100% Polyester + 100% Polyurethane)	1757 Sq. meter
			Cuff Material (88% Polyester + 12% Span)	1440 Kgs.
			Packing material (Plastic Envelope)	72,720 Nos.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

10	<b>Case No.:7/9/84-ALC3/2013</b>	Party Name: SHRI LAKSHMI COTSYN LIMITED,	Meet No/Date:9/84-ALC3/2013 30.05.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00038/AM14/	RLA File :05/24/040/00017/AM14/	Lic.No/Date:0510352320 25.04.2013	Defer Date: 27.06.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given the sketch, sample and measurement chart of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 27.06.2013.			

11	<b>Case No.:9/9/84-ALC3/2013</b>	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:9/84-ALC3/2013 30.05.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00040/AM14/	RLA File :05/24/040/00013/AM14/	Lic.No/Date:0510352369 25.04.2013	Defer Date: 27.06.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.06.2013.			

	<b>Case No.:1/9/84-ALC3/2013</b>	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:9/84-ALC3/2013 30.05.2013	<b>Status:</b> <b>Deferred</b>
	HO File :01/84/050/00032/AM14/	RI A File :04/24/040/00007/AM14/	Lic No/Date:0410145650	Defer Date:

12			30.04.2013	20.06.2013
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 20.06.2013.				

13

Case No.:11/9/84-ALC3/2013	Party Name: RICHA & CO	Meet No/Date:9/84-ALC3/2013 30.05.2013	Status: Approved	
HQ File :01/84/050/00042/AM14/	RLA File :05/24/040/00022/AM14/	Lic.No/Date:0510352735 30.04.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Tunic made of 100% Polyester dyed woven fabric, GSM-58+/-10% (Style No. 87H2902)	230 Nos.	100% Polyester dyed woven fabric, GSM-58+/-10%	690 Sq. meter
2.	Ladies Tunic made of 100% Polyester dyed woven fabric, GSM-58+/-10% (Style No. 87H2903)	230 Nos.	100% Polyester dyed woven fabric, GSM-58+/-10%	713 Sq. meter
3.	Ladies Shirt (Half Sleeve) made of 100% Polyester dyed woven fabric, GSM-58+/-10% (Style No. 87H2878)	230 Nos.	100% Polyester dyed woven fabric, GSM-58+/-10%	690 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				



14	Case No.:13/9/84-ALC3/2013	Party Name: GAURAV INTERNATIONAL	Meet No/Date:9/84-ALC3/2013 30.05.2013	Status: Approved																			
	HQ File :01/84/050/00044/AM14/	RLA File :05/23/040/00024/AM14/	Lic.No/Date:0510352787 30.04.2013																				
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-																						
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Infant Girls Dress made of 100% Cotton printed woven fabric, GSM-90+/-10% (Style No. 673760/615129)</td><td>11,650 Nos.</td><td>100% Cotton printed woven fabric, GSM-90+/-10%</td><td>9320 Sq. meter</td></tr> <tr> <td>2.</td><td>Infants Top made of 100% Cotton printed woven fabric, GSM-76+/-10% (Style No. 673876/615140)</td><td>8100 Nos.</td><td>100% Cotton printed woven fabric, GSM-76+/-10%</td><td>5670 Sq. meter</td></tr> <tr> <td>3.</td><td>Girls Shirt made of 100% Cotton bleached woven fabric, GSM-71+/-10% (Style No. 611519)</td><td>10,450 Nos.</td><td>100% Cotton bleached woven fabric, GSM-71+/-10%</td><td>15,048 Sq. meter</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Infant Girls Dress made of 100% Cotton printed woven fabric, GSM-90+/-10% (Style No. 673760/615129)	11,650 Nos.	100% Cotton printed woven fabric, GSM-90+/-10%	9320 Sq. meter	2.	Infants Top made of 100% Cotton printed woven fabric, GSM-76+/-10% (Style No. 673876/615140)	8100 Nos.	100% Cotton printed woven fabric, GSM-76+/-10%	5670 Sq. meter	3.	Girls Shirt made of 100% Cotton bleached woven fabric, GSM-71+/-10% (Style No. 611519)	10,450 Nos.	100% Cotton bleached woven fabric, GSM-71+/-10%
S.No.	Export Product	Export Quantity	Import item	Quantity allowed																			
1.	Infant Girls Dress made of 100% Cotton printed woven fabric, GSM-90+/-10% (Style No. 673760/615129)	11,650 Nos.	100% Cotton printed woven fabric, GSM-90+/-10%	9320 Sq. meter																			
2.	Infants Top made of 100% Cotton printed woven fabric, GSM-76+/-10% (Style No. 673876/615140)	8100 Nos.	100% Cotton printed woven fabric, GSM-76+/-10%	5670 Sq. meter																			
3.	Girls Shirt made of 100% Cotton bleached woven fabric, GSM-71+/-10% (Style No. 611519)	10,450 Nos.	100% Cotton bleached woven fabric, GSM-71+/-10%	15,048 Sq. meter																			

	Case No.:14/9/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84-ALC3/2013 30.05.2013	Status: Approved
	HQ File :01/84/050/00045/AM14/	RLA File :07/24/040/00028/AM14/	Lic.No/Date:0710095125 30.04.2013	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details			



submitted in this case. Accordingly, Committee as per CAD/CAM of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Shirt (Full Sleeve) made of 85% Cotton 15% Polyester yarn dyed fabric, GSM-115+/-10% (Style No. 101049)	1805 Nos.	85% Cotton 15% Polyester yarn dyed fabric, GSM-115+/-10%	6245 Sq. meter
2.	Men's/Ladies Shorts made of 100% Cotton yarn dyed fabric, GSM-195+/-10% (Style No. 547315)	1520 Nos.	100% Cotton yarn dyed fabric, GSM-195+/-10%	2918 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/9/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84-ALC3/2013 30.05.2013	Status: <b>Approved</b>
HQ File :01/84/050/00034/AM14/	RLA File :05/24/040/00026/AM14/	Lic.No/Date:0510352996 02.05.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Skirt made of 100% Polyester printed fabric, GSM-87+/-10% (Style No. 1A7 7631732)	1200 Nos.	100% Polyester printed fabric, GSM-87+/-10%	4560 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

17	Case No.:12/9/84-ALC3/2013	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:9/84-ALC3/2013 30.05.2013	Status: Approved	
	HQ File :01/84/050/00043/AM14/	RLA File :05/24/040/00023/AM14/	Lic.No/Date:0510353165 03.05.2013		
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Infants Skirt in 100% Polyester knit solid dyed fabric, GSM-40+/-10% with indigenous lining & diaper Style No. 541351/ 763263/725843	7268 Nos.	100% Polyester knit solid dyed fabric, GSM-40+/-10%	8658 Sq. meter
The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

18	<b>Case No.:4/9/84-ALC3/2013</b>	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:9/84-ALC3/2013 30.05.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00035/AM14/	RLA File :05/24/040/00032/AM14/	Lic.No/Date:0510353289 06.05.2013	Defer Date: 27.06.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.06.2013.			

19	<b>Case No.:5/9/84-ALC3/2013</b>	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:9/84-ALC3/2013 30.05.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00036/AM14/	RLA File :05/24/040/00029/AM14/	Lic.No/Date:0510353720 09.05.2013	Defer Date: 20.06.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to			

DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 20.06.2013.

20	<b>Case No.:6/9/84-ALC3/2013</b>	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:9/84-ALC3/2013 30.05.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00037/AM14/	RLA File :05/24/040/00031/AM14/	Lic.No/Date:0510354031 14.05.2013	Defer Date: 27.06.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.06.2013.			

## MANUAL AGENDA CASE

(21)

Case No.106	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 09/AM-14, dt. 30.05.2013	File No.01/84/50/136/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.3510038573 dated 15.06.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 13.06.2013.

(22)

Case No.107	M/s Galaxy Elegant Fashions Pvt. Ltd., New Delhi
NC 09/AM-14, dt. 30.05.2013	File No.01/84/50/415/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510342519 dated 04.01.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 20.06.2013.

(23)

Case No.108	M/s Grindwell Nortion Ltd. or Grindwell Nortion International Ltd., Bangalore
NC 09/AM-14, dt. 30.05.2013	File No.01/84/162/499/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0710090486 dated 30.08.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 20.06.2013.

(24)

Case No.109	M/s Chelsea Mills, New Delhi
NC 09/AM-14, dt. 30.05.2013	File No.01/84/171/035/AM-14/DES-V
Ratification of input output norms against Annual Advance Authorization No.0510342264 dated 02.01.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.06.2013.

(25)

Case No.110	M/s Precise Seamless Apparels Pvt. Ltd., New Delhi
NC 09/AM-14, dt. 30.05.2013	File No.01/84/50/188/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0510332087 dated 21.08.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/23/2013-14/Hosy., dated 27.05.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Knitted Seamless Tank Top made of Nylon CR Yarn (Total weight of nylon yarn=54,314.50 Kgs.)	4,72,300 Nos.	Nylon CR Yarn (33/34/2, 22/22/10 & 22/22/14-S&Z twist)	75,568 Kgs.
			Elastic Tape (15/16/20mm)	11,43,996 Meters

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.111	M/s Precise Seamless Apparels Pvt. Ltd., New Delhi
NC 09/AM-14, dt. 30.05.2013	File No.01/84/50/190/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0510332416 dated 23.08.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/22/2013-14/Hosy., dated 27.05.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed Readymade Garments	2,50,000	Nylon 66/CR Yarn (78/68/1-	47,500 Kgs.

(Ladies Knitted Seamless Leggings) made of Nylon 66/CR Yarn (Total weight =38,000 Kgs.)	Nos.	S&Z, 33/34/2, 22/22/10 & 22/22/14 - S&Z)	
-----------------------------------------------------------------------------------------	------	------------------------------------------	--

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.112	M/s Chiripal Industries Ltd., Ahmedabad
NC 09/AM-14, dt. 30.05.2013	File No.01/84/50/300/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810114745 dated 31.08.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that in the details of statement given against the import quantity, Nylon Tow has been indicated 25,199 Kgs. against the export of 1,38,356 Sq. meter which appears unusually higher as compared to import and export quantity given in the licence. In view of this, it was not possible for the Committee to compute the requirement of inputs asked for in this case.

(28)

Case No.113	M/s Chiripal Industries Ltd., Ahmedabad
NC 09/AM-14, dt. 30.05.2013	Part File No.01/84/50/280/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810115374 dated 25.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that in the details of statement given against the import quantity, Nylon Tow has been indicated 25,199 Kgs. against the export of 1,38,356 Sq. meter which appears unusually higher as compared to import and export quantity given in the licence. In view of this, it was not possible for the Committee to compute the requirement of inputs asked for in this case.

(29)

Case No.114	M/s Chiripal Industries Ltd., Ahmedabad
NC 09/AM-14, dt. 30.05.2013	File No.01/84/50/281/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0810115375 dated 25.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that in the details of statement given against the import quantity, Nylon Tow has been indicated 25,199 Kgs. against the export of 1,38,356 Sq. meter which appears unusually higher as compared to import and export quantity given in the licence. In view of this, it was not possible for the Committee to compute the requirement of inputs asked for in this case.

\*\*\*\*\*